

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 335
(CAA)-09(PB)/2019

IN THE MATTER OF:

Shree Krishna Finbiz Pvt. Ltd. With Gupta Jewells Pvt. Ltd.

..... Petitioners/Applicant

Under Section 230-232

Order delivered on 13.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Naresh Kumar, Adv.

For the R.D.

Mr. C. Balooni, CP

For the ITD

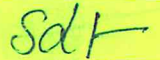
Mr. Deepak Anand, Adv. with Mr. Aayushmaan V. Adv.

ORDER

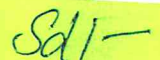
RD and Income Tax Department shall file their report within three weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the counsel opposite.

List for arguments on 23.04.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)